

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Establishment Section) **Civil Secretariat,**
Srinagar/Jammu

Corrigendum to Government Order No's. 1917-JK(LD) of 2021 and No.
1918-JK(LD) of 2021 dated 13.04.2021.

Please read,-

- I. 'Government Order No. 1917-JK(LD) of 2022 Dated 13-04-2022' and 'No.LAW-Estt/11/2021-10 dated 13-04-2022' appearing in the Government Order No. 1917-JK(LD) of 2021 dated 13-04-2021; and
- II. 'Government Order No. 1918-JK(LD) of 2022 Dated 13-04-2022' and 'No.LAW-Estt/11/2021-10 dated 13.04. 2022' appearing in the Government Order No.1918-JK(LD) of 2021 dated 13-04-2021.

By Order.

(Ashish Gupta)

Additional Secretary to Government

No. LAW-Estt/11/2021-10

Dated: 22 -04-2022

Copy to the:

1. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhawan.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India
3. Principal Secretary to Government, General Administration Department.
4. Special Director General of Police, Criminal Investigation Department.
5. Director Finance, Department of Law, Justice and PA.
6. Director Litigation, Jammu.
7. Director Information, J&K Jammu. He is requested kindly to get this order published in two leading news papers (One English and One Urdu) at Srinagar and Jammu respectively.
8. Secretary, J&K Service Selection Board, Jammu.
9. Incharge Websie, Department of Law, Justice and Parliamentary Affairs for information and necessary action.
10. Private Secretary to Chief Secretary for information of the Chief Secretary.
11. Private Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
12. District Litigation Officer, Jammu/Reasi.
13. Concerned Selected candidate for compliance.
14. Government Order file.
15. Concerned file.